

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2292 of 2000

New Delhi, this the 11th day of May, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Brijeshwar Singh Rana  
Charge GR.II(Tech/Mech),  
Ordnance Factory,  
Murad Nagar, Distt. Ghaziabad(U.P)

Resident of:  
Flat No.61, Plot No.6,  
Sector-14, Maheshwari Apartment,  
Prashant Vihar, Rohini,  
Delhi-110034. ..Applicant.  
(By Advocate: K.L.Bhandula)

Versus

1. Union of India, through Secretary,  
to the Govt. of India,  
Ministry of Defence,  
(Department of Production & Supplies)  
South Block, New Delhi-110011.
2. Chairman & Director General,  
Ordnance Factory Board,  
Ministry of Defence,  
10-A, Auckland Road,  
Calcutta-700001.
3. General Manager,  
Opto Electronics Factory,  
Ministry of Defence,  
P.O.Raipur, Dehradun-248008.
4. General Manager,  
Ordnance Factory,  
Ministry of Defence,  
Murad Nagar, Distt. Ghaziabad(U.P)
5. Shri K.P.Singh(By name being personally concerned),  
former General Manager, OLF, Dehradun,  
former General Manager, Ordnance Factory,  
Muradnagar and now;  
By Director General,  
Ordnance Factory Board,  
10-A, Auckland Road,  
Calcutta-700001.

-RESPONDENTS

(By Advocate: Shri V.S.R.Krishna)

O R D E R(ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

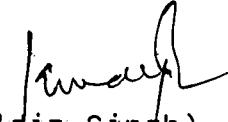
Applicant has filed this OA under section 19 of the Administrative Tribunals Act. Before going through the matter, I find that applicant made a representation dated 26th July, 2000 to the Chairman, Ordnance Factory Board, Respondent No.2 which has been acknowledged by the respondent no.2 vide their letter dated 12th August, 2000, though, the department

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had objected why applicant has made direct representation to the Chairman, however, they are still taking lenient view . Considering the same, I find that the matter can be disposed of at this stage with a direction to respondent no.2 to dispose of the representation dated 26th July, 2000 made by the applicant and finally pass a reasoned and speaking order within a period of two months.

2. OA stands disposed of accordingly. No costs.

  
(Kuldip Singh)  
Member (J)

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